



**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No.31/2021
in
O.A. No.4212/2014**

This the 10th day of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Pradeep Kumar Sharma,
Aged about 42 years,
S/o Sh. Satish Chand Sharma,
R/o Flat No.1127, D Block,
5th Avenue, Gaur City,
Greater Noida-201318.

... Applicant

(By Advocate : Shri M.K. Bhardwaj)

Versus

1. Sh. Anil Dasmana, Chairman,
NTRO,
Govt. of India, Block 3,
Old JNU Campus,
New Delhi-110063.
2. Brig. Mahinder Singh,
COA/Joint Secretary,
NTRO
Govt. of India, Block 3,
Old JNU Campus,
New Delhi-110063.

... Respondents

(By Advocate : Shri Hanu Bhaskar)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman:



This contempt case is filed alleging that the respondents did not implement the directions issued by this Tribunal through order dated 23.01.2020 in OA No.4212/2014. The direction was to take a final decision, as regards the claim of the applicant for regularization and three months time was stipulated for this purpose.

2. We heard Shri M.K. Bhardwaj, learned counsel for applicant and Shri Hanu Bhaskar, learned counsel for respondents.
3. The relief granted to the applicant was a direction to the respondents to take a final decision, as regards his claim for regularization. Today, it is submitted by the learned counsel for respondents that an order was passed on 28.01.2021, rejecting the claim of the applicant. If the applicant has any grievance about it, he can pursue the remedies, in accordance with law. Therefore, we close the CP.

(Aradhana Johri)
Member (A)
rk/mbt/ns/

(Justice L. Narasimha Reddy)
Chairman